

Serial No. of Order	Date of Order	Order with Signature
6	30.9.92	<p>I have heard Mr.S.K.Dey, learned counsel for the petitioner Mrs.Ashok Mishra, learned Standing Counsel, Mr.A.K.Mishra, learned Standing Counsel and Mr.S.Biswal, learned Addl.Standing Counsel appearing for the different opposite parties. Mr.S.Biswal files the original letter addressed to him by the Regional Director, National Savings, Government of India. Therein it is stated that Smt.Singh (dealing with the petition) has fulfilled the terms and conditions therein, she is allowed to continue in the post in respect of which Smt.Singh the stay order had been issued by this Bench. By saying that the petitioner Smt.Singh has fulfilled the terms and conditions, it is meant that she has turned out successful in the typing test. In view of the above statement made in the letter, there is no further necessity of keeping this case pending. It is disposed of having become infructuous. No costs.</p> <p>The question of termination of services of the petitioner Smt.Singh xxxxxx for not having passed the typing test does not arise any further.</p> <p>Send a copy of this order the opposite parties.</p> <p style="text-align: right;">L Seconding Counsel VICE-CHAIRMAN</p>